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[श्री नन्द किकोर भट्ट]

श्रोमन, आपने देखा होगा, राष्ट्रीयकरण के बारे में हमारे विरोधी पक्ष के माननीय सदस्य महोदय ने बहुत सो बातें कहीं। हम सब जानते हैं, एक ओर अर्धा सरकार देश में कई प्रहार के कांतिकारो और नए आर्थिक कदम उठा रही है तो दूसरी इस देश में ऐसा तबका है, एक ऐसी लाबो है, जो बराबर चाहतो है कि किसी प्रकार राष्ट्रोयकरण को नोति में सरकार को असफलता मिले। तो इस बात से मैं सावचान करना चाहता हुं और कहना चाहता हुं अनता हमारे साथ है, जो इमने उसको वायदे किए हैं, जो उसके सामने आधिक कार्यक्रम रखे हैं, अबुक्षक हम उस पर कायम है तब तक हमें इस जेंबकार को लाबो से किसो प्रकार प्रभावित हो ने की आवश्य कता नहीं है और बडें साहस के साथ इस मामले में आगे बढना चाहिए और एसी व्यवस्था बनानो चाहिए जिससे विकास कार्य के लिए पूंचो मिले, नए नए साधन मिलें और उसके लिए जो आर्थिक व्यवस्था चाहिए नइ इस प्रकार की नीति से बहुत अच्छो तरह प्राप्त हो सकता है। 🕚

मैं अंत में यह कठना चाहंगा कि इस समय सारे समाज में जहां जहां भी लोगों के अंदर इस अनरल इंग्योरेंस के बारे में अंका है, अहां लोगों को इस बात की शिकायत है कि कम्पेन्सेशन की पूंजी जो रखी गई है आबिट्रेरी तरीके से रखी गई है उसकी बेसिस से लोगों को बड़ा असंतोष है और अब तक पालियामेंट के सामने वह बेसिस ठीक से नहीं रखेंगे तब तक जो झोड्यूल में आंकडे दिए गए हैं उन आंकड़ों से 8में काफी ज़सतफहमी है, असंतोध भी है और श्रीमन् में यह चाहूंगा कि कहां एक ओर राष्ट्रीयकरण के लिए हम नए नए कदम लेते जा रहे इँ, बड़ी बड़ी जिम्मेदारियां लेते जा रहे हैं वहां सरकार की जो खामियां हैं, जो कमियां हैं, जिनके बारे में जनता में असंतोष है,

उनको द्रुर करना चाहिए और बोम का काम करने वाले कर्मचारियों में भा अनुकूल भावना पैदा करन मे, बढ़ाने में सहायक हो जिससे यह उद्योग काफो अच्छ ढंग से जनता को आर्थिक समृद्धि को कल्पना के स्वप्न का मंजिल को, प्राप्त करने को दिशा में सहायक हो सके। घन्यवाद ।

6 P.M.

DISCUSSION UNDER RULE 172 RE. THE NEW SUGAR AND SUGAR-CANE POLICY FOR THE YEAR 1972-73

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now, let us take up the discussion under Rule 176. Shri Goray, 15 minutes. I do not know how long we can sit. There are more than ten speakers. Fifteen minutes for you and for the remaining ten minutes each.

SHRI N. G. GORAY (Maharashtra) : Sir, you know that I always observe timelimit and I shall try to be within the time. I have a suspicion that yesterday the strategy of the Government was to make this policy statement at the end of the Session so as to prevent the Opposition from raising any debate and having a fullfledged discussion on this. I, therefore, welcome this opportunity and I shall be brief within the time given to me. This issue concerns, I should say, the entire nation. After all sugar is a commodity which is consumed by almost everybody right from childhood to old age. This is something which concerns the fifty-five crores of people of India, not only the manufacturers or dealers or the caneproducers. Therefore, I would have liked the Government to give very serious thought to the policy that they have been evolving for the last two or three years. It is not that something suddenly has taken place and they are meeting an emergency. The whole crisis has been developing for

the last two or three years and in this House as well as in the other House again and again the Members have tried to draw the attention of the Government to the alarming situation so far as the sugar crisis was concerned, and Government also has been assuring us that they are thinking about it, they are evolving a plan, they are evolving a policy, they are also considering whether the sugar mills should be nationalised or not. I may remind the House that no less a person than the Food Minister himself- who is today not present in the House-had assured this House that steps would be taken to see that the sugar prices do not go beyond Rs. 2 a kilo. Therefore, Sir, I would like to subject this new ¹ policy to a rather severe examination.

After all what does this policy statement say? It can be divided into three parts. One is so far as the sugarcane producers are concerned. That is paragraph No. 1. In the second paragraph they have dealt with the sugar manufacturers. In this third paragraph they have given us certain assurances about the future plan of how to raise the sugar production, etc. etc. I shall try to deal with all these three aspects. The first thing that I would like to submit to the r House is that for the last three years the sugar production in this country is going down. The peak year was 1969-70 when the production reached the alltime high of 42.6 lakh tonnes. From there it came down to 37 lakh tonnes; then it came down again to 33 lakh tonnes; and this year perhaps it may be somewhere about 34 or 35 lakh tonnes. (Interruption : 31 lakh tonnes). It is going down. In the light of this, only today the assurance given by the Minister that he hopes that the production will rise at the end of the Fourth Plan to 44 or 45 lakh tonnes should be examined, and to say the least it sounds almost fantastic. After all how are they going to bring about such a production, almost a great leap forward from 31 lakh tonnes to 44 or 45 lakh

How do they mean to achieve it ? tonnes? Here you have got the key to their thinking. They think that if the Government decides, as it has decided, that the minimum price of sugarcane for the 1972-73 season is fixed at Rs. 8 per quintal linked to a recovery of 8.5 per cent, with a premium of 9.4 paise per quintal for every 0.1 per cent increase in recovery above 8.5 per cent, then the producer will have sufficient incentive to produce more. Now this is an assumption which I question. It is not as if the Minister does not know the reaction of the cane producers. In Punjab, in UP, in Bihar which are the major cane producing centres in India, apart from Maharashtra and Tamil Nadu, they have demanded a higher price and it is much higher, about Rs. 12. Now, the government are not going to give that. They are giving them Rs. 8 per quintal linked up with the recovery rate of 5 per cent. Now, does the Minister think seriously that this sort of is going to enthuse the cane incentive producer? I beg to submit that he is going to be disappointed. He is coming in for a very big disappointment and a very big distress. Therefore, I would plead with him-he may have to revise his price structure because the prices of inputs have all gone up much. It is not the peasant does not feel enthused only because the prices given are low, during the last few years, but also because the prices are going up and especially the prices of fertilizers, of oil, of tractors and the last but not the least of the prices of electric power. Now, when these prices are going up and we are going to cut into his profit, do you mean to say that this price structure is going to enthuse the cane producers to produce more. That is my first point.

Let us come to the manufacturers. And here the bias is clear. If I may say so, the days of 'garibi hatao' seem to be over. The commitments that we made to the people to the effect that we are going to usher in a new sort of

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economy has been quietly shelved and a new phase is now coming up and it is to try to accommodate the manufacturers as much as you like, I mean, if thi-, is the new phase, let them say so openly. But let them not play with the people speaking in the name of 'garibi hatao', in the name of curbing the prices, etc. and at the same time seeing to it that the manufacturer is not harmed in any way. What is the new strategy? The new strategy is that instead of 60-40, the levy sugar will be fixed at 70 and 30 per cent will be for the free market. And this 70 per cent is also deceptive because in that is included the 3.5 per cent export figure. So, it really means 66.5 per cent. If this is so. I realy want to ask you whether this is going to affect the sugar price at all. Is it not a sort of allowing a big margin for the manufacturer not only to make up for what he loses so far as the levy sugar is concerned but also to earn much more in the open market? And that is exactly what is happening.

Yesterday he placed before this House his policy statement and today the Times of India reports that there is a spurt in the sugar prices in the Delhi market. It is as if these people are working in collusion-you make a policy statement; immediately it has an effect on the price line of not bringing it down but of shooting up. Therefore, I would ask: What are you gaining? Now, the Minister in the morning told us that the capacity of the plants is going to be augmented. Even with the capacity that you have, once you assure them enough cane supply it will work. You know that three years back we had 42 lakh tonnes of sugar. So it is not as if additional plants are necessary. What is necessary is an assured supply of cane, and an assured supply of cane will not be possible unless you raise the prices of sugar cane. This is the logic behind it and that is exactly what they j are trying to avoid.

Therefore I was saying that even if you were to take 30 per cent out of the total sugar production and keep it in . the open market, with 70 per cent for the levy, this is not going to make the sugar cheaper for the common man-Therefore. I suggest some other steps. All of us on this side have demanded total rationing. Take over all the sugar that is produced and then give it to the people through the rationing shops. Your answer is that your rationing machinery has collapsed, that your rationing machinery is not as efficient as it ought to be. Who is to blame ? You have been playing with this. First rationing, then derationing, control, half control and full control and so on. Who is doing all this? Long back I remember j Dr. Gadgil and Mr. Gorwala had told us that in a developing country if you really want to assure the common man that his needs would be satisfied at a price which he can afford, then the nation will have to go in for rationing for a long period, not two years, three years or five years, but for a longer period unless you get really stabilised and we, therefore, suggest to the Minister that so long as you are not satisfied that you will be able to produce in this country at least 40 lakh tonnes of sugar per year vou must not decontrol. Once it is 42 lakh tonnes Then it is 31 lakh tonnes and then 32 lakh tonnes. It is playing havoc with our lives. Therefore, I would request the Minister, I insist upon him, I urge upon him that. a commodity like sugar which has entered into every household should be so controlled that you ensure the supply of sugar at controlled rates to the common man. Let the common man be assured that he will get his cup of tea at the proper price.

The third point that I want *to* speak about is the future plan. This is the usual way of saying that all the scientific know-how etc. will be pressed into service. In the first place, even if you press all the scientific know-how and technological know-how and what not into service, it takes a long time, a period of gestation, two, three or five years and after that they will start giving you some dividends. Are you going to deal with this problem as if it can wait for another four or five years ?

Another thing f would like to point out is that there is a suggestion of the imposition of a small extra Central cess on sugar specifically intended for the sugar cane development. T do not know who is going to bear this cess because whenever a cess comes ultimately it will be the consumer who will have to suffer because everything will be transferred to the shoulder of the consumer. Why is this cess wanted ? It is put in the name of new researches, scientific advancement that they are going to make. I will tell you what will happen to this cess. You have been recovering cess from all the factories for the improvement of roads etc. But you will find that roundabout all the sugar factories the roads are the worst because this cess is quickly converted into general revenue. Therefore, I say that this particular cess also will not offer any relief for the common man. The prices will be high, and in addition there will be this cess.

Sir, in this connection I would like to point out one thing—why the Ministry ∎does not concentrate on certain things. Is it really so difficult to raise the production of sugar cane per acre from the miserable low standards that we have to something like 14 tonnes or 15 tonnes per acre. In Maharashtra it has been proved that per acre production can reach even 66 tonnes. In U.P. it is about 9 or 10 tonnes. Why should il be so. Can you not do it ? In Hawaii they are producing six times what wc produce here. You can select certain districts and concentrate all your technical know-how and scientific know-how and teach the farmer how to produce more 330

sugarcane per acre. *(Time bell rings.)* Onh one or two sentences more.

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Another thing is, we have been told by experts that if the by-products in the process of manufacture of sugar could be properly utilised, then sugar itself becomes a byproduct. We have been assured that if all these by-products are properly utilised, we can sell sugar for a song. Now I do not know whether this dream will become a reality in my lifetime. But it is true. I recently came across this information that in Cuba the sugar byproducts are so well used that sugar becomes very cheap and they can afford to sell sugar very cheap. Can you not do something like that here'.' You will find that everywhere molasses are being wasted. Now, if the molasses could be used, if the other byproducts could be used, if the bagasse could be used, then [am quite sure that this exorbitant price of sugar will not be there; it will not be necessary. So, these are the points which I would like to urge upon the Minister. In the end, I would again urge upon him that the entire production of sugar should be taken over by the Government and sugar should be rationed.

SHRI BIPINPAL DAS (Assam): Mr. Vice-Chairman, Sir. the sugar situation in the country has now become very serious. We have not been able to con-rol the prices. The prices are going up. And not only that, the prices vary from one part of the country to another. For example, here if you get sugar at Rs. 4 per kilo, in my part of the country there was a time when it was sold at Rs. 5 per kilo. The further you go towards the corners of the country, the more you have to pay. In this matter, therefore, there is no doubt that our policy has completely failed.

One of the basic reasons why the Government has not been able to control the sugar price is that production

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[RAJYA SABHA]

[Shri Bipinpal Das.] has fallen down. My friend, Mr. Goray, has very clearly explained how it has gone down. Unless the production is raised. I do not think a rational sugar price policy or distribution of sugar can be worked out. Now, Sir, in this statement, the Minister has said something very optimistic. For example, it says "the issue price of levy sugar should be Sthe same throughout the country". A very welcome statement so far as the statement goes. If the price becomes uniform for the whole country, everybody would welcome it. Secondly, the statement also talks of '-creation of a sufficient buffer stock of sugar". Another very welcome statement. But the question is : How are we going to achieve these objectives ? How are we going to create a buffer stock when the production goes on falling ? How are we going to ensure a uniform price for the whole country when the present state of things continues?

Sir, the basic question is, two requirements are there for increasing the production of sugarcane. First, you have to put in more scientific know-how, technology and all that in order to raise the productivity of the land. And secondly, the sugarcane grower-must be assured of a reasonable price. Now, they have raised the price of sugarcane by a little amount.

SHRI BANARSI DAS (Utter Pradesh) : Very small.

SHRI BIPINPAL DAS : No, if you take both the price and also the question of recovery, it becomes 20 per cent or so. It is round about that if you work out both. I concede that an increase of about 20 per cent is there. But that is not enough. It has been stated in the statement that when the Government tried to fix this price for sugarcane, they had to take into consideration the price structure of other items. That is quite true. You have to take into consideration the price structure of other items. But unless you guarantee a reasonable price which will work as an incentive to the sugar-cane grower, production does not rise. Unless production is raised, the shortfall in the supply will continue to be there and the price cannot be controlled. And this is a fact which must be recognised, which must be admitted. It is absolutely clear, as Nanasahib Goray has said very clearly, that sugarcane growers have demanded to the ex-

tent of Rs. 12. Even if it is not granted, even if

it is not raised to Rs. 12, my suggestion is that

this should be raised to at least Rs. 10. Rs. 10

might work as some sort of an incentive for

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the sugar-cane grower. Now. about levy I do not understand this 60 per cent, 40 per cent or 70 per cent, 30 per cent policy. Has it worked in the past? We allowed as much as 40 per cent to be used by the manufacturers in the open market, in the free market. Did it produce results ? What have we seen today ? After having experienced all these difficulties regarding the control of sugar price again we have revised this from 63.5 to only 70. This is the only revision. In all humility I want to submit this without going into arguments. I do not want to take the time of the -House. Most of the Members are well aware of the facts. What is the difficulty of the Government to have a hundred per cent control over sugar ? What is the difficulty? What is the rationale behind this kind of a formula? I have failed to understand this. So I would suggest that unless you go in for a hundred per cent control of sugar, you will never be able to control sugar price taking into consideration the fact that production is there where it was. Production is very low. It has not risen. Your distribution system is defective. And again you give another chance to the manufacturers to foot. I have failed to understand the rationale behind this

policy. I would suggest a hundred per cent control over sugar. And Nana-sahib Goray has also pointed out that this 70 per cent levy sugar includes the export quota. Why should export quota be included in this 70 per cent? Why should it not go to the 30 per cent? Let the manufacturer make it from the 38 per cent. That also should be taken into consideration.

Now, there is a talk of improving the rupees of profit. quality and the quantity of sugarcane question. Everybody knows it. production and all that. Now, I repeat unless say that they have made any sugarcane grower is assured firstly of a consumers suffer; the country reasonable price, a fair price, an incentive the sugar-cane growers suffer. price I should say, and secondly, unless you rers are qualitative and quantitative improvements will W_e yield any result.

experienced this state if things over the last take to sugar every day. few years,-production has gone down; the time when people in the ?

SHRI MAHAVIR TYAGI (Uttar Pradesh): Will that increase production?

SHRI BIPINPAL DAS: I have said both. I this is the only solution to the problem finished one part already, about raising the productivity of sugarcane. I may make it very clear, 1 am not trying to be dogmatic about nationalisation. Here is a (Situation. We have seen, even after we have allowed

40 per cent of our production to be ! sold by the manufacturers as they like in the free market and by which they have made ...

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SHRI NAWAL KISHORE (Uttar Pradesh): Thirty per cent.

SHRI BIPINPAL DAS: No, we allowed 40 per cent. They have made crores of I need not go into that They cannot loss. The suffers and Manufactu-j making! profit. After having help the sugarcane grower to improve, to experienced all these, do we need any more raise, the productivity of sugarcane, unless argument to prove that the urgent need of the vou take these positive steps towards this hour is nationalisation J of the whole sugar direction, I do not think simply talking about industry? This is ! not a very big industry. have nationalised bigger things. Let us stop this game. There is no use playing this game any longer. Let us make up our mind once The important question, the basic question, and for all. Sugar is a vital item in our daily life is this and let us face it. After having today. We may like it or not. But people have There was a villages did not price is going up; virtually it is uncontrolled; it use sugar. But today everybody even in villages is going up-Rs. 4. Rs. 5. Rs. 3! and so on. It put sugar in tea. It has become ! part of is absolutely in a chaotic condition. Sugar everyone's life just like food, or cloth. We market today is in a chaotic condition. After cannot allow a handful of manufacturers to having experienced all this, why should we play with the life of our people. Therefore I urge take time to come to the conclusion, a definite upon the Government to ponder over this j conclusion, that unless the entire sugar question seriously whether it is not ' time industry is nationalised, there is no other way to think of nationalising the ea-j tire sugar industry. On the one hand ! give a fair price to sugarcane growers | and on the other help them to raise | sugarcane production through tion of scientific inputs. applica-' But nationalisation is the only drastic remedy and i i that is before us.

> In the end 1 would only add a few words about the distribution system. As Shri Goray has pointed out we are | changing our policy very frequently.

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[Shri Bipinpal Das.]

Sometimes it is rationing and then it is de-rationing and at other times it is total rationing. That is why our distribution system does not work. This is one of the basic reasons why the distribution system has failed to work in our country. We have been told that the Central Government has taken steps to advise the State Governments to improve the distribution system. I am sure that if we adopt a firm policy and a final policy and if the directives given to the State Governments by the Central Government are ultimately followed, then a good distribution system will come into existence

श्री नवल किशोर (उत्तर प्रदेश) : उप-सभाध्यक्ष महोदय, मेंने बड़ी गौर से यह स्टेटमेंट पढ़ा और मुझे ऐसा लगा कि चीनी के वारे में कोई भी स्पष्ट पालिसी डिक्लेयर नहीं की गई है या नहीं। इस कागज में कुछ नहीं है। यह तो एक मखोल और एक मजाक किया गया है इस स्टेटमेंट में कोई भी पालिसी नहीं दिखलाई देती है।

श्रीमन, इस स्टेटमेंट में क्या लिखा है ओर इसमें क्या दिया हआ है यह तो मंत्रीजी ही समझ सकते है। जहां तक चीनी का सम्बन्ध है, इसमें तोन पार्टीज है। एक ती कंज्यमर है, दूसरा केन ग्रोवर है और मैन्य≣ फैक्चरर है। मैं आपसे पूछना चाहता हं कि आपने अपनी नीति में कंज्युमर को क्या दिया है? आपने इसमें उत्पादक को बया दिया है? आपने कहा है कि हम 8 रु. फी क्विन्टल तक गन्ने का दाम देंगे जब कि पिछले साल सात रुपया सैतिस पैसा था। मैं आपसे यह बात पूछना चाहता हूं कि आप स्टेटों की बात मानते है या नहीं? जहां तक उत्तर प्रदेश और बिहार का सवाल है में इस बात को अच्छी तरह से जानता हं कि वे लोग बारबार इस वात को जोर से, कहते आए हैं कि गन्ने का दाम 10 रुपया की क्विन्टल रखा जाना चाहिये। श्री शेर

सिंह के नाम के आगे प्रोफेंसर लगा हुआ है, लेकिन उनका बेस खेती ही है, कल्टोबेंशन है और उन्होंने जो स्टेटमेंट दिया है, उससे हमें मायूसो होतो है और अफसोस होता है।

मैंने अभी जो 10 रुपये की बात कही, वह मैंने नहीं कही, वह सभी स्टेटों कह रही हैं और सारो कंट्री में यही कांसेस है कि कम से कम दस रुपया गन्ने की कीमत रखी जानी चाहिए ताकि गन्ने की कीमत रखी जानी चाहिए ताकि गन्ने का जो एरिया है वह बढ़ सके। कीमत कम होने की वजह से गन्ने के एरिया घट रही है और नादंन इंडिया में तो खास तौर पर गन्ने को एरिया कम होने की खास वजह यही है। गन्ना कम पैंदा होने के कारण कास्ट आफ प्रोडेक्शन भी बढ रहा है।

[MR. DEPUTY CHAIRMAN in the Chait]

मैं आप से यह अर्ज करना चाहता हू कि आप उत्तर प्रदेश और बिहार का हो मामला ले लीजिये और आप इस बात को अच्छी तरह से जानते हैं कि यहां पर फी एकड़ ईल्ड गन्ने को कम होती है, फिर क्या यह हमारे लिए दुर्भाग्य की बात नहीं है। हमारे यहां के गन्ने में जो गगर कंटेंट है वह महाराष्ट्र के मुकाबले में कम है और इस चीज के लिए आप को यु० पो० और बिहार प्रदेश की मदद करनी चाहिये। आपने जो प्राइस रखी है उसकी वजह से नार्थन इंडिया के जो लोग है, उत्तर भारत के जो लोग है, उनको इस से नकसान पहंचेगा। आपने जो कास्ट आफ प्रोडेक्शन रखा है वह इस क्षेत्र की हालत को देखकर नहीं रखा है। में यह निवेदन करना चाहता हूं कि आप गन्ने का कंटेंट देखकर और उत्तर तथा दक्षिण क्षेत्र के कास्ट आफ प्रोडक्शन को मिला-कर एक बैलस दाम रखेंगे, तो ज्यादा अच्छा होगा। आपकों उत्तर के काश्त-कारों को अधिक दाम देना होगा। श्रीमन्, कीमत बढ़ती जाती हैं। जो

अपने सदन में शकर नोति सम्बन्धो आव्या-सन किया था वह बढ़तो हुई कोमतों के कन्टेक्स्ट में था। इसमें कहीं नहीं है कि कोमतों को घटाने का क्या प्रयास है।

इसमें सुभकामनाएं हैं, सुभ आशाएं हैं, लेकिन जो आपका सकर उत्पादन का टागेँट है वह आपने नहीं बताया है, कितना कन्अम्शन होगा, कितना प्रोडक्शन होगा, कितना एक्स-पोर्ट होगा। यह तभो होगा जब गन्ने को सप्लाई बराबर हो।

इसमें मैं तोन-चार बात कहना चहित। हूं। जो बोंडेड एरिया है उसमें कम्पलजन है काइतकार के लिए, उसमें कम्पलशन होना चाहिए फैक्ट्रोज के लिए भी कि उनको बहे सब गन्ना उठत्ना पड़ेगा। जव गन्ने की कमी हो जाती हैतो वे चोखते हैं लेकिन अब गन्न। ज्यादा होता है तो वह सूख जाता है। आज जो लकड़ो है---आपको, श्रोमन्, इनिफाक नहीं होता, जिनके फैमिली है घरगुहस्थी है उनकों आइडिया है कि लकड़ो का भाव क्या है---जो फ्यूअल वुड है, वेगास है, खोई उसकी कोमत गन्ने से ज्यादा है। आ ज यह अजीब मजाक है। शकर बेसिक इंडस्ट्रो है उत्तर प्रदेश और विहार में और 10. अब महाराष्ट्र में . .

श्री महावीर त्यांगी: आपने खोई को कीमत कहीं? याशी गन्ने का रस निकालने के बाद जो खोट्ठ बचती है उसकी कीमत ज्यादा है ?

श्री नवल किशोर : जी हां, उसकी कीमत गन्ने की कीमत से ज्यादा है।

एक बात अभी बीच में आई की जो किसान है उसका हमको बड़ा दर्द है अगर ऐसा है तो इसमें क्या दिक्कत है, आप किसान को सेयर होल्डर क्यों नहीं बना देते सुगर फैक्ट्रीज के अन्दर ?

एक बात में यह कहना चाहता हूं। आज कल बेहद मुनाफा हो रहा है क्योंकि कोमतें बहुत बढ़ गई है। जैसा मेरे भाई दास साहब ने कहा, 40 परसेंट शकर फी छोड़ने से भी करोड़ो का फायदा है लेकिन उसका एक पैसा भी केन-ग्रोअर के पास नहीं पहुंचा है। आपको पोलिसो में यह बात कहां है कि जो एक्स्ट्रा प्रोफिट है उसमें गन्ना पदा करने वाला भी अपना हिस्सा बंटाएगा?

श्रोमन्, राष्ट्रोयकरण को वात आई। मैं यह नहीं कहता कि आप राष्ट्रीयकरण कोजिए, हालांकि मैं उसके खिलाफ नहीं हं, लेकिन एक अजोब मजाक है कि तोन साल वोत गए कांग्रेस के डिवोजन के बाद वम्बई में यह फैसला हुआ कि राष्ट्रोयकरण होगा और सबसे पहले उत्तर प्रदेश में हो होगा। हमने इस बात को मांग को कि आप उत्तर प्रदेश से हो शुरु कोजिए, आप कोजिए तो सहो । आपने एक कमेटो बनाई मैंने सुना है कि उस कमेटी को अन्तरिम रिपोर्ट आपके पास आई है। मुझे पता नहीं वह क्या है। अगर आपको नेशनालाइज करना है तो—चाहे वह आपको चुनाव फंड में पैसा देता या न देता हो, मैं उसमें नहीं जाता---विना किसो भय के डिक्लेयर कोजिए कि हम इस इंडस्ट्रो को नेशनलाइज करना चाहते है और अगर नहीं करना है तो इस बान को समाप्त कोजिए ताकि प्राइवेट सेक्टर में सस्पेंस न रहे। न आप हां कहते हैं न आप ना कहते हैं। मुझको ऐसा दिखाई देता है कि आपकी कोई डेफिनिट पोलिसो नहीं है, कन्क्यूअन हो कन्क्यूअन है ।

श्रीमन्, कन्ट्रोल को बात आई। म एक बात कहना चाहता हूं कि आपका जो पार्शियल कन्ट्रोल है वह कामयाब नहीं हुँआ। अगर कन्ट्रोल करना है तो कम्प्लीट कन्ट्रोल कीजिए, कम्प्लोट राशन कोजिए ताकि छोटे बड़े सबको वह चीज प्राप्त हो सके।

339 [RAJYA SABHA] Re Sugar and sugarcane

(आ) नवल किणोर] कुछ लोगों को मिलतो है और कुछ लोगों को मिलतो नहीं है। मैं समझता हं कि यह बात बहुत उचित और मुनासिब नहीं है।

श्रीमन, डिस्टोब्यशन को वात दास साहव ने भो कहो। क्या आप इस बात पर यकींन करेंगे कि आपके सुवीं में होलसेल डोलर्स को एपोइन्ट किया गया है जो कल तक स्टाम्प वन्डर्स थे, उनका वैंक में एकाउन्ट नहीं है, कोई उनको फाइनेंनशियल पोजीजन नहीं है, उनका सेल्स टैक्स में रजिस्टेंचन नहीं है। ऐसा इसलिए किया गया है क्योंकि उसके पोछे पोलिटिकल पेटोनेज है। खैर, मैं उस चक्कर में नहीं फसता हूं। सैएक वात करता हं कि होलसेल डोलर्स को स्टेट एपोइन्ट करते है। इसको सेन्टर को देखन! चाहिए और िन लोगों में कैंपेसिटो है उन्हीं को एवोइन्ट जरना चाहिए । अब पेटनेज होतो है में तो जा हालसेल वाला है वह उतनो जनकर नहीं वेचता है, वह जनकर जातो है ब्लीक में। आज चंको 150 रुपए का मार्जिन है जिस के मत पर वह खरोदता है और जिस कोमत पर वह बेचता है उसमें तो टेंडेंसो होतो ब्लैंड जरनेको । तो मैं चाहता हं कि डिस्टोड्यबान को जो पालिसो है इसको आप और थोडा ठोक करें।

थोमन, जब आप ास्ट आफ प्रोडक्शन जोडते हैं तो मझ को चिना नहीं, लेकिन जेर सिंह साहब बतलयोंगे कि उस में जो वीरा वचना है उस मोलेसेज को भो उस में जोडते हे या नहीं और जो वस्टेज हम मान लेते हैं उस को कीमत भे उस में जोडे जाती है या नहीं। क्योंकि ऐसांभो फक्टेंज हैं जिन को अपनो डिस्टिलियरोज है। अगर वहां उसको सराव बन जातो है तो उसका दाम शक्कर सेभी ज्यादा उनको मिल जाता है। तो जो जोरा काम में अला है उसको कीमत मो कास्ट आफ प्रोडकान में जोडी जामते चाहिए। जहां आप को पेवर मिल्स

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हैं या प्लाई वुड फैक्ट्रोज हैं उनमें इसके वैगाल को काफी मांग रहती है। तो जिस समय जगर को कास्ट जाफ प्रोडक्शन बतायें तो उसमें शोरे का ओर बेंगास को कोमत जोड कर बताये आज जो यह सब हो रहा है मेर समझ में कोई बात आती नहीं है, नहीं तो यह बात समझ में आने का काबिल हो है।

मै एक दो बात और कह कर अपनो बॉन खत्म करूंगा। नेशनल।इजशन को बात आप करें, यान करे लेकिन यह बात तो आप मानेगें कि बहत सो सिन मिल्स हैं। स्टील को तो आज ने डेक-जोवर किया। यह बहुत बदा का वात है और मैंने उसके लिए आप को बग्रई भाद. लेकिन जगर को जो सिंह जिल्ल हैं जम से यम स्टेट बाइज उन का एक सबें तो आप के पास ही ताकि आप स्टेटस से कह सके कि जो सिक मिल हैं कम में कम उन को स्टेट गवनमेंट-अगर चेंटर नहीं कर साला तो, स्टंट हो उन को टेक-ओवर कर के काम चलाये ताकि वहां कुछ एक जिवेंट वर्किंग हो और जो फडनेसेक की उनको कमें है उस के लिए आप मदद दोजिए जिन के प्लांट्स अउट आफ डेंट हैं उस को आप माडनीइज करायें या करें। आपने कहा भा है कि हम उन को माईनाइक करेंगे और उनकों मदद देंगे । मगर किया कुछ नहों जा रहा है। इसलिए यह बात मैं कहना चहना हं।

एक इसमें सेस को बात है। एक बार स्टेटस नेभी सेम लिया था और उस में जितना पैसा आया वह सब हो जनरल एक्सचेकर में चला गया। तो फायदा कुछ नहीं हआ, और जैसा कि गोरे साहब ने कहा कि किस से पैसा लेंगे। वह तो अल्टी मेटली की मत पर ही जुड जायगा। तो मेरा कहना है कि सेस इकटठा करने के बाद उस का सही इस्तेमाल नहीं होता है। आज भो जो केन सोसाइटीज हैं उन के पास बहत पैसा है

लेकिन एकाउन्ट्स में इतने। बंगलिंग है कि वहां कोई काम नहीं हो पाता, क्वालिटो का डेवलप-मेंट नहीं हो पाता और न एरिया का कोई डेवलपमेंट होता है। तो अच्छा होता कि इन सब चाजों को एक साथ ले कर एक इंटाब्रेटेड पिक्चर हनारे सामने पेका को गया होता।

एक बात आपने इसमें कहा कि जो शक्तर के दाम है वह सब के लिए एक सां होंगे। ठाक है, अच्छा बात है। तो ध्यु आउट दि कंट्रा होगा। तो इसालिए मैंने कहा कि जो गन्ने का कामत है उसके रेट्स मो पूल कर के आप एक कोजिए। वायद आपनें बहुत किये हैं। अच्छी बात है कि आप वायदे करें, लेकिन वायदा खिलाफ का जो आदत आपको पड़ गया है उस को थोड़ा छोडिये और जो वायदा आप करते हैं उसको पूरा करने का चेप्टा आप करते हैं उसको पूरा

इत शब्दों के साथ में उम्मोद करता हूं कि आप कुछ करेंगे। आप का जो यह स्टेटमेंट है यह तो बेकार को च ज है। इसमें तो कागज और टाइम का खर्चा हुआ है वह भी खराव ही किया गया है। यह कोई पालिसी स्टेटमेंट नहीं है। यह तो मजाक है, मसखरापन है। तो शेरसिंह साहब अपने इस मजाक को छोड़ कर वाकई, डिटेल्स में एक डेफीनेट नोति जो है, इन सब बातों को ले कर जो मैं ने कहीं हैं उन को दिमाग में रख कर कोई बात हमारे सामने लायें तब मालूम होगा कि कुछ हुआ है। अभी तो It is confusion worse confounded.

श्वी जगदीश प्रसाद माथुर (राजस्थान): उपालभापति महोदय, चीनं को राजनाति हमारे सारे देश को परेशान कर रह्या है। चोन के वीटों ने वंगला देश का संयुक्त राष्ट्र संघ में उस का प्रदेश निषिद्ध कर दिया और सरकारी चीनी की नीती ने चीनी को /

हमारे घरों में प्रवेश कराना बंद कर दिया। अब इस चीनी को जो राजनीति है--में तो उस की राजनोति ही कहंगा, गोरें साहव और नवल किशोर जो उस के **द्सरे** पहल् पर गये हैं, लेकिन उसका एक पहल् और है जिसको ओर हम को घ्यान देना चाहिए। इस वर्ष के प्रारम्भ में सरकार के पास 45.5 लाख टन चीनों का स्टाक था, जून के महोने तक सरकार प्रति मास 3 लाख 25 हजार टन चोनी रिलोज करती. थो लेकिन जन के बाद पता नहीं सरकार पर किस प्रकार का दबाब आया, कौन सी राजनाति आई, कि सरकार ने 25 हजार टन च'ना को रिलीज करना रोक दिया और जब 25 हजार टन चोन। रिलीज करना रोक दिया तो वह बाजार में आ कर बिको और उसका परिणाम यह हुआ कि चीनी हमको राजन में मिलनी बन्द हो गई। दिल्लो के अन्दर 250 ग्राम चीनी दी जाती थी। उसको सरकार ने कम. कर के 175 ग्राम कर दिया। उसका परिणाम यह हआ कि बाजार से चोना खरोदना पडा और जो चीनी 2 रुपये 50 पैसे किलोग्राम ें दाम पर था वह 3 रुपये 80 पैसे और 4 रुपये किलोग्राम हो गई। यह जो बीच का मुनाफा हआ बह मनाफ चोनों के मिलमोलिकों ने चोनों के व्यापारियों ने 80 करोड रुपया कमाथा है सरकार ने जो बार बार घोषणा की कि हम चनों की एक नोति को घोषणा करेंग तो च नाका नातिक घोषणा में भं विलम्ब हुआ और वह विलम्ब इसलिये हुआ है कि सरकार कुछ लोगों को मुनाफ कमाने देना चाहते थो। सरकार का कोई समझौता था। सरकार को कोई राजनीति थी। राजनीति तो पिछले चुनाव के पूर्व की थो कि चेने के व्यापारियों से, मिलमालिकों से, सरकार ने 7 करोड़ रुपया चन्दे के अन्दर लिया और उस 7 करोड़ रुपये के बदले में 80 करोड रुपया हिन्दुस्तान की जनता दिया। यह चीनी की का लटने राजनीति है जो कि सारे देश को परेशान

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[श्री जगदीश प्रसाद माधुर]

करनो है और इस चोनी की राजनीति में हम नहीं समझते कि आज को सरकार इसके वारे में कोई बदल ला रही है। आज भो सरकार ने यह एक एडहाक चौनों को नोति बनाई है। सरकार ने कोई स्थायों चोनो नोनि को घोषणा नहीं को है। उनर प्रदेश की सरकार ने कहा कि कम से कम तोन साल के लिये एक नाति बना कर उसको घोषणा करो, एक दाम तय कर दो, लेकिन ऐसो घोषणा वह नहीं करतो है। अभा अ)साम के मानतीय सदस्य कह रहे थे कि चीना मिलों का राष्ट्रीयकरण कर दिया जाय। पाल साहब, ठहर जाइये, अगले साल उत्तर प्रदेश के चनाव आयेंगे, चोना मिलों के राष्ट्रीयकरण का चर्चा होगा. सरकार कहेगा कि हमने कमेटा बैठा रखा है, उस कमेटों का ओपीनियन आने दो. चनाव के पहले ओग नियन आयेगी नहीं और चनाव के दौरान राष्ट्रीयकरण को चर्चा को तेज किया जायगा और आने वाले चुनाव के लिये, उत्तर प्रदेश के चुनाव के लिये, चोनो मिल-मालिकों ने पैमा लिया जायगा और द्वारा इस मामले को बाल्त कर दिया जायगा यह चोनों का राजन ति है। इस राजनीति के कारण देश में चाना को परेशाना है और चोनों की कमी है।

थोमन, एक नएफ तो कहते हैं कि प्रति वर्ष चोनो पैदा करने को कैपेसिटा बढ़ा रहे है, कैंपेसिटा बढ़ता जा रही है तो फिर दूसरी तरफ चोनों का क्या हो रहा है। इसमें भो उत्तर भारत और दक्षिण भारत की राजनीति है। उत्तर प्रदेश के लोग कहते हैं, उत्तर प्रदेश की सरकार ने कहा, कि गन्ना 10 रुपये विवटल हो, यह उसका दाम तय करो और उत्तर प्रदेश और बिहार के मिलमालिक कहते है कि आज भी हम 9 रुपये देने को तैयार हैं, दे रहे है...

[RAJYA SABHA]

श्री जगदीश प्रसाट माथुर : लेकिन मदास की सरकार, तामिलनाडु का सरकार कहती है कि इतना नहीं दिया जाय। कुलकर्णी साहब बतायेंगे कि वहां की सरकार क्यों विरोध करते है। तामिलनाडु की सरकार इस बात का बिरोध करतो है। यह कहतो है कि गन्ने के दाम न बढाये जायें। सरकार ने कह। कि हम सारे देश में गन्ने का भाव एक रखना चाहते हैं। दक्षिण के लोग कहते हैकि गन्ने का ज्यादा दाम मिलने लग जायगा तो किसान हनारे यहां चावल नहीं बोयेंगे. दूसरां करण्म नहीं बोयेंगे। इस कारण से जो उत्तर प्रदेश और विहार के, उनर भारत के गन्ना उत्पादक है वह परेकान है, उनको उसका पूरा दाम नहीं मिलता है और इसी कारण से मिल वालों को पुरा गन्ना नहीं मिलना और चाना का उत्पादन निरंतर गिरता जा रहा है। अगर सरकार चाहे तो गन्ने के दो दाम कर सकता है एक दाम उत्तर भारत के लियें और एक दाम दक्षिण भारत केलिये। चीना की रिटेल प्राइस भो सब जगह एक नहीं रहे है। जो कंज्यमसंको चंता दिल्ली में जिस भावों पर मिलता है, मध्य प्रदेश में जो भाव है, महाराण्ट् में जो भाव है वह अलग अलग है। अगर चोनो कंडवमर्स को अलग अलग दाम पर मिलनो है. उसके दाम में अल्तर है. तो फिर गन्ना के दाम में भा अन्तर कर दिया जाय ताकि उसके कारण में देश में चोनी का उत्पादन यहे। लेकिन मझे लगता है कि सरकार ऐसा करने वालों नहीं है। उसकी तो अपना हो नोनि है।

अब तो सरकार नेभी लेवा चीनी के दाभ बढा दिये है। कुछ दिन पहले, पिछले तफते, कंट्रोल रेट से चीनें। लेने गया तो 1 रुपये 97 पैसे किलोग्राम के दाम के ऊपर हमको चोनो मिली थी लेकिन अभी हम गये तो 2 रुपये 47 पैसे के दाम पर मिलो । 50 पैसे की मुनाफाखोरी श्री नवल किशोर: 10 रुपया देते हैं। किस कारण से । अगर सरकार कंट्रोल

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रेट की चीनों के दाम 50 पैसे बढ़ाती है तो फिर क्या और चीनों के वाकी व्यापारी उसका दाम नहीं बढ़ायेंगे। सरकार भी मुनाफाखोरी करती है, सरकार भी जान-बूझ कर चीनी के दाम बढ़ाती है। तो सरकार की चीनों के सम्बन्ध में यह नीति है।

ें स्रपसभापति महोदय, जहां तक सरकार को एड़ हाक नीति का संबंध है, सरकार ने एक मेन कमिटो बैठाई थो, उसने 1965 में सरकार को राय दी थी इसके संबंध में :----

"The Committee indicated to the Government that the short-term palliatives had not proved longterm remedies. It said ad hocism has been one of the worst man-made causes of instability faced by this industry."

तो सरकार को जो एड़ हाक नीति है, वह एड हाक नीति वह क्यों अपना रही है? मैंने बता दिया, उत्तर प्रदेश के चुनाव आ रहे है। सरकार हमको एक स्थायी व्यवस्था नहीं दे मकतो क्योंकि आगे आने वाले वर्षों में क्या होगा इसी की चिंता में सारे हिन्दुस्तान के अंदर चोनी का काइसिस सरकार बनाए रखना चाहती है। तो उपसंभाषति महोदय मुझे लगता नहीं कि चीनी को स्थिति में कोई सुघार होगा। सरकार ने अभी चीनी नोति को घोषणा की है। अब सरकार हर वर्ष मिल मालिकों को भी एक्साइज कन्सेक्सेन देती है। अब एक्साइस में सरकार कितना कन्शेशन देगो, अगर इसको घोषणा सरकार करे तो अक्टूबर-नवम्बर में जाकर षिरायी होगी, अक्टूबर-नवम्बर में चीनी पैदा होने लगेगी। अगर उनको पता हो तो उसके संबंध में स्थायी योजना मिल मालिक बना सकेंगे। लेकिन जब पिरायी शुरू होने लग जाएगी तब मिल मालिकों से साठगांठ हो आएगी, सौदेबाजी हो जाएगी, उस समय आकर आप चीषणा करेंगे।

्रज्यसभापति हैं महोदय, एक जो गन्ने का रिजर्व क्षेत्र है उसके अंदर सरकार को खंडसरो

के संबंध में और चीनी के संबंध में भी कीई एक नीति निर्धारित करनी चाहिए। आज सुबह डा॰ भाई महावीर ने प्रश्न पूछा मोला-हेज के संबंध में। जो देने वाले हैं, मिल मालिक है, उनसे तो सरकार ने एक रुपया प्रति क्विटल तय कर दिया कि इतना मिलेमा उनको, लेकिन जो खंडसारो वाले हैं वे 40 रू क्विटल तक लेते है। अगर मिल वालों को और खंडसारो वालों को ((Interruption).) एक ही चीज पदा करने के बाद सरकार कहती है, मिल वालों से जो मोलासेज मिलता है हम इसका एक्सपोर्ट करते हैं लेकिन एक्स-पोर्ट करने के नाम पर अब चीनी भी एक्सपोर्ट करते हैं, मोलासेज भी एक्सपोर्ट करते हैं।

एक माननीय सदस्य : नहीं होता है

श्री जगदीश प्रसाद माथुर एक्सपोर्टं नहीं होते हैं मोलासेजु? होते है---आप रिपोर्ट देख लीजिए।

श्री ए० जी० कुलकर्णी : अग्रप 2 वर्ष पहले की बात करते हैं।

श्री जगदीश प्रसाद मायुरः दाम के वारे में क्या कहते हैं? अगर दाम में अंतर है तो उसके कारण से प्रोत्साहन नहीं मिलेगा। या तो आप राष्ट्रीयकरण की वात मान लें और अगर आप राष्ट्रीयकरण नहीं करते के उद्योग में लगे हुए जो लोग हैं उनके ऊपर बार बार डंडा घुमा कर, उनको किसी प्रकार से प्रोत्साहन न देते हुए केवल गालियां देते रहे, रुपया लेते रहे, तो इससे काम चलने वाला नहीं है। तो मिलों के संबंध में भी आपको विचार करना होगा। आज किसी प्रकार की मिलों की स्थिति है, जो सारे के सारे उत्तर भारत और बिहार में मिलों की स्थिति है---मशीनें पुरानी हो गई है और इस कारण उत्पादन कम होता है। इसलिए मैंने कहा, एड् हाक की बजाए स्थायो नीति की घोषणा कर दें। महीं 347 Re. Sugar and sugarcane [RA

घोषणा कर दें कि आप एक वर्ष में, दो वर्ष में राष्ट्रीयकरण कर देंगे । अगर आप कोई निश्चित घोषणा कर देते हैं, तो मिल-मालिकों को अपने व्यवस्था मुघारने की दृष्टि से, मशोनरो सुघारने की दृष्टि से कुछ सोचने का मौका मिले । अब किसी प्रकार का निर्णय सचमुच सरकार नहीं देना चाहतो है । अनिश्चितता को स्थिति सरकार ने जोन बूझकर बनाई है और हम तो कहेंगे यह राजनोति का खेल है जिसके कारण हिन्दुस्तान की जनता को चोनो के नाम पर लूटा जा रहा है और सरकार अपने चुनाव का फंड राष्ट्रीयकरण के नाम पर इकट्ठा करतो है और दूसरा इसके सिवाय कोई साधन नहीं ।

SHRI A. G. KULKARNI (Maharashtra) : Sir, 1 am surprised that even political parties represented by Mr. Mathur and Nawal Kishoreji are clamouring for nationalisation.

SHRI BIPINPAL DAS: Mr. Mathur has not clamoured for nationalisation.

SHRI JAGADISH PRASAD MATHUR: I have not opposed it. Do whatever you want to do but you declare your policy.

MR. DEPUTY CHAIRMAN: Mr. KuDcarni, you have got only ten minutes.

SHRI A. G. KULKARNI: Sir, I would only appeal to you and to the House to consider coolly the problems involved. The problems have been properly identified by the mover of the Motion, Mr. Goray. I will only plead with you that because of the technicalities involved you might not have been able to appreciate what the Government have proposed to do in this paper. You said that the paper is not worthy, the paper is worth very much. Right from 1950 the sugar industry

has been clamouring for the introduction of the principle of proportionality in the price to be given to the sugarcane growers and I have also been clamouring for the last six years in this House for the of the principle acceptance of proportionality which has been evolved by the Sen Commission and which is only a rational and logical solution to the question of incentive to be given to the sugarcane-growers which the Government has accepted. There might be defects which I am going to highlight in a short-while. We will have to be very much indebted to the new policy being enunciated of a pool price for sugar on an all-India basis. Now you see, Sir, that cement is available to any consumer, from Punjab to Kanyakumari, at the same price at which it is available at any railhead. These are the two good points which have been brought out in the Government's new Sugar policy, and which we have to appreciate. And if we fail to appreciate, we will not be doing justice to the new policy which has been evolved. I do fully understand what was being pleaded here and what is the basic price to be given to the sugarcanegrowers. That is the point. Here, Sir, various points can be made and various arguments can be put forth because, Sir, this price, as the Minister has stated, is a national price but actually sugarmanufacturers are paying a price in the

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range of Rs. 10 to Rs. 12, and sometimes more than Rs. 12, which is in practice all over the country except in Tamil Nadu and the Government is persuading all States. Mr. Mathur was not right when he suggested that Maharashtra is not so paying. Maharashtra is paying the highest price for sugarcane— this is on record and so for heaven's sake do not critise Maharashtra on wrong information and out of any political motivation.

SHRI NAWAL KISHORE: What is the price there?

SHRI A. G. KULKARNI: Do you

want the history for ten years'.' There is no time to give that his- ! tory but I can say this that last year Maharashtra paid a price of between Rs. 110 and Rs. 135 per ton. It is the highest price. Mr. Goray said that the yield has been 66 tons per acre. Much more than that, Maharashtra has established a record and has got the first prize in the yield of sugarcane, the yield of 130 tons per acre in Adsali. So it is the way in which encouragement is given to the sugarcane-grower. Apart from this the difficulty seems to be in this, apart from what has been said by my friends here-they spoke of nationalisation. We do not talk of nationalisation glibly, we do not think of nationalisation just for the sake of nationalisation. We have already got so many things on our hands in the public sector, which we cannot work very well. So it is no use taking the sugar industry in the public sector. It is the involvement of the oane-growers in the manufacturing process of sugar that is more important. If co-operatives are bad, damn them, and I will plead with you that the bad cooperatives should be immediately penalised and should be taken over.

SHRI JAGDISH PRASAD: What is your experience?

G. KULKARNI: SHRI A. I am running well. My only point is, involvement of sugarcane growers in this process is my desire. In this new policy I want to know from Mr. Sher Sing a clarification. You have now accepted the principle of full proportionality, of a premium of 9.4 paise per quintal for every 0.1% increase in recovery. Also, Sir, ultimately it means that you are going to defray the cost of the increased inputs put in by the sugarcane-growers to the extent of 54 to 55 per cent only when you are giving greater encouragement to,

the wheat-growers in Punjab. sav. There price is given very great importance; if quality is superior the price is the higher. In case of other varieties of foodgrains same is the case. Only in the case of sugarcane you are defraying the of imputs to the extent of 55% only. cost Even in this new Statement and this principle of proportionality, my only difficulty is you are approaching a always half-heartedly. You are problem always afraid of the sugar magnates and the political repercussions in North India There ware different pressures built up in the different States. If you are going to approach this problem logically, approach it logically and go the far end which the logic demands. So the principle of proportionality, you have to readjust.

The second point is about the 30% which you have left. Why you leave that 30 per cent. We are all along pleading in this House, "Take over all the 100% of sugar", and you have said in "We want to encourage this House, sugar manufacturers to pay more". Is sugar-manufacturer there any in India utilised this who has 30% facility to oay more to the canegrowers? Sir, you have got example of black money being created, money payments being delayed in North India. Crores of rupees are not paid to the canegrowers and in other sectors black money transactions are rampant and they are done in thi» 30%, and this money does not go to the sugarcane-growers. This is my own experience and it of many of the is the experience persons who are with the sugarcane processing industry in the co-operative sector. That is why you have no justification to leave this 30% with them. You have to take over all the 100%. For heaven's sake do not falter to take over all the 100%. Otherwise, this b a verv sensitive commodity and it I will ruin the whole goodwill that yon

[Shri A. G. kulkarni.] are attempting to build. The other point you have stated is that you are going to pool the prices. I welcome it, but while pooling the prices again do not do injustice because of the principle of proportionality. Similarly, the southern sector of this country is running factories for a longer duration and the northern sector is running factories for a shorter duration. The longer duration factories require more inputs, a better quality of sugar-cane and different type of approach and а investment is necessary on the part of the sugar-cane grower. If you are going to pool the prices and fix the prices on the cost plus basis. will ruin the that entire industry, both in the north and in the south. The Tariff Commission's approach is on the plus country time and again basis. In this we have stated that the policy of fixing the prices of commodities on a cost plus basis definitely disappoints and discourages an efficient unit. It gives protection to an inefficient unit, to a unit which only encourages such hankypanky business. This hanky-panky business has to be thrown away. The cooperatives are spending a lot of money on transport. Why are the co-operatives having good recovery ? It is because they are transporting all sugar-cane from the fields at their own cost. The U.P. companies have to try this. The U.P. sugar-cane growers' societies have to try it. They will see that the recovery immediately goes up when the sugar-cane is brought within sixteen hours. It will give them more money. That is the trick of their success. You will immediately have to compensate for the transport efforts made by the co-operatives. Otherwise, you will again blunder on the price formula.

The last point I want to make is that something has been said by Mr. Qoray about fhe by-products. He has done well. We are talking of byproducts. Paper, molasses and so many

products can be produced out of Bihar will be the bagasse. U.P. and best area for these products, but here the difficulty with this Government is the Agriculture Ministry is connected only with sugar. The industrial aspect of it is connected with the Industrial Development Ministry. Paper is connected with the Information Ministry. The co-operatives are trying to establish a newsprint plant, but due to the apathy of the Agriculture department Ministry, the co-operative and the Industrial Development Ministry, no progress has been made. Once you establish a paper plant out of bagasse, you will see that these mills become not only self-sufficient, but aggressive production through sugar-cane will take place, bagasse, for which positive encouragement necessary. In this connection, I have is convey to Prof. Sher Singh the to difficulties of the new co-operatives. Sugar factories have been started with a very heavy capital expenditure of Rs. 2.80 lakhs per unit of 1200 tonnes. The new cooperative sugar factories or the new sugar factories in the private sector require a different type of treatment and I would invoke Prof. Sher Singh's sympathies to of the difficulties the new sugar Otherwise, the whole talk of factories. producing 45 lakh tonnes is a mirage. All the sugar factories which have been very licensed are having recently a longer gestation period and you have to give them a different treatment.

SHRI MAHAVIR TYAGI: I suggest that we. adjourn now and we will have the discussion again the day after tomorrow at six o'clock.

MR. DEPUTY CHAIRMAN: No, no.

SHRI MAHAVIR TYAGI: How long should we sit ?

MR. DEPUTY CHAIRMAN- We shall finish it now.

SHRI MAHAVIR TYAGI: Have it the day after tomorrow.

Ri Si?ar and sugarcane

MR. DEPUTY CHAIRMAN : It is almost finishing.

SHRI S. G. SARDESAI: (Maharashtra) : How long do you want to stay in Delhi?

MR. DEPUTY CHAIRMAN : Mr. Sardesai.

7 P. M.

SHRI S. G. SARDESAI: Mr. Deputy Chairman, now this promised statement is before us, and in spite of what Mr. Kulkarni has said and the virtues he has found in the statement in certain principles-though not in practice-namely, the question of proportionate prices, pooling, and so on, I have got to state that reading the statement carefully the first thing that one has got to say is like the Bourbons the Government has learnt nothing and forgotten nothing. I want to state in all seriousness-and in a few minutes I will prove it-once or twice in the last six or seven months we discussed sugar question in this House. I remember last time a month or two ago I said that the Government's sugar policy was in utter mess, but considering the tremendous amount of experience that has been gathered in the last eight months or so about the Indian economy as a whole, the sugar economy and so many other things, and considering the amount of new material which has appeared in official documents in this entire period, I am compelled to say that it is no longer enough to say that the Government policy is one of bungling or one of irrationalism. I want to make a statement that in the recent years and particularly in the last two or three years there exists a conspiracy^ a criminal conspiracy on the part of many sugar factory owners-about other industries if I have time I will refer later- systematically to decrease the sugar J2-14R. S./72

production, systematically to defraud the sugarcane producer, systematically to create an artificial shortage and exploit that artificial shortage for the purpose of criminal profits. This is my open statement and in a few minutes I will give proof. I want to go a step further. After all I cannot help questioning the intentions of the Government. I have come to a stage where I have got to say that you are aiding and abeting in this policy.

Now so much is being made of the serious reduction in sugar production in recent years. The facts are open. The more you study it, the more you will clearly find it. Two or three years before the sugar production was 44 lakh tonnes. Since that time particularly in North India a tremendous amount of money due to the sugarcane growers has not been paid at all. We are discussing the question of proportionate prices for this per cent and that per cent. Tens of crores of rupees due to the sugarcane growers in U.P. and Bihar have not been paid to them. What is the use of having paper prices when the actual prices to the sugarcane growers are not paid at all? This is the starting point. Under all sorts of pretexts the payments are withheld they are delayed. Alt kinds of things are being done. Then sugarcane production goes down. That means that the factory owners deliberately reduce the production of sugar create a shortage and sell the sugar at Rs. 4 a kilo all over India. This is the clear picture. Therefore, the most important thing which faces us today is whether this Government is going to continue its policy. I say that they are actually colluding with the big millowners on the one hand to bring about a sabotage of production, then increase the prices and defraud the purchasers, and on the other hand to defraud the sugarcane growers. Before I proceed further there are three things which the Government should do if

[Shri S. G. Sardesai.] you want confidence to be restored. I want to say one thing clearly. Before you come to this question of Rs. 8 per quintal or 8.5 and all that kind of thing, first and foremost the crores of rupees which have not been paid to the sugarcane growers must first of all be collected from the sugar manufacturers. That is the first thing. In future the prices must be paid to the sugarcane growers. Those crores of rupees in arrears, you collect them first. Unless you compel the sugar factory owners first of all to make those payments, who is going to believe in your future policies? That is point number one. Point number two to which I want to refer is about pool prices and this and that. We are told that there will be a common price for all, there will be a common price for the consumer. What is the levy price which you are going to say for the sugar factory owner? You have not mentioned it. I do not know when you ate going to do it? What is. the levy price at which sugar is going to be purchased from the factory owner ? There is no mention of it. What is the use of telling us that the price all over will be the same ? Only recently, in Maharashtra the sugar factory owners themselves have said, let the Government purchase all our sugar for Rs. 2.50 or Rs. 2.75, or whatever that may be. That means to say, they are themselves saying this and demanding a much higher price this year for levy sugar and then those prices will be increased in the shops themselves. I want to make a bold suggestion. The Minister may remember-in a discussion he openly stated that this rise in price has absolutely no justification. It is Rs. 3.75, Rs. 4, Rs. 4.50.

SHRI BIPINPAL DAS : Rs. 5..

SHRI S. G. SARDESAI: Yes, Rs. 5. It is there. I want to ask: What would be the wrong if the Government says to them, 'In the last four months

you have made tremendous profits ? Now, calculate how many crores it is. That must be deducted from the levy price which you are going to pay to the sugar manufacturers. That is justice, that is morality. That is economics also because they have made these vast profits, earings. Some of the earlier speakers have said about the taking over of the total stocks of sugar, no 60 or 70 or 30 per cent. Let me repeat. If you are going to compel the sugar factory owners to pay the arrears which they have not paid if you are going to deduct from the levy price the gigantic profits which are made in the last five months, if you are going to take over the entire stocks of sugar, then alone there is some meaning in this. If you do this¹, at least your intention will be proved and then we can see whether the policy is working or it is impractical or difficult and all that. I want to say, if you do not do it, all this is going to remain on paper, this 70 or 60 per cent business; even the 60 per cent which you said you were going to take over is not available. Right under your nose in Delhi it happens. Go to the ration shop on Curzon Road or at Jan Path or at Asoka Road, we are being told, even MPs' families are being told, that there is no sugar in the ration shops. This is happening under your nose in Delhi. You say you have 60 per cent. You are not even distributing that 60 per cent. That has gone into the black market. That is the situation. In these circumstances, we are asked to discuss in a refined fashion when the opposite thing is being done.

I want to say a few words about the taking over of sugar factories, about nationalisation. Earlier speakers made the demand and I want to support it. But first take over the complete stocks. What prevents you from doing it. Some friends on this side said, take over— the sick mills. Why not take over the good mills? Take

away the good mills and deduct all the profits that they have made when you pay compensation to them so that they do not receive any compensation. This is my suggestion. Today I am saying in all seriousness that there is some collusion between the Government and all these people to sabotage sugar cane production, then raising the prices and making large profits. And it goes much farther than this. I am saying this because there is the latest Reserve Bank Bulletin. Please go and see it. For the last two or three years the gross assets of the big industries have grown. Their inventories have grown, their profits after taxation have grown. But actually the wages have been reduced. This is what the Reserve Bank states in its Bulletin. Now, their profits and inventories have grown, wages have declined and vet there is a fall in sugar production, there is a fall in textile production, in so many other consumer goods production. These are open facts. Under these circumstances. this Government should openly rise up and prove its good intentions or the only conclusion will be that there is open collusion or agreement between the two. Such a policy far from being socialist, will no(even be democratic.

श्री रणबोर तिंह(हरियाणा) : उपसभापति महोदय, चोनो को पदावार में और वितरण में समाज के चार अंगों का हिस्सा है---एक गन्ने के काष्त्रकार, दूसरे उपभोक्ता, तोसरे मिल मालिक और चौथे व्यापारी। 25 साल के इतिहास में 2 के साथ खिलवाड़ हुआ और दो अंग हमेशा फायदे में रहे हैं।

श्री जनवीश प्रताद माथुर : पांचवे नेता----शायद आप भूल गए।

श्री रणबीर सिंह : जहां तक सरकार के 7 रु० 37 पैसा फी क्विंटल की दर का ताल्लुक है, क्या सरकार यह बता सकती है कि किस प्रदेश के अंदर 7 रु० 37 पैसा

दिया गया। 8 रु०, 9रु0, 10 रु० 15 रु० दिया जाता है। फिर भो कागज में हम मानते हैं कि कोमत नहीं बढ़ने। चाहिए। उसी तरह से उपभोक्ताओं के लिए जो कीमत रखी है वह उस कोमत पर चीनी मिले---आज उसके दूगने भाव से चीनी मिलती है। तो हमारे सामने सच्चाई जो आती है उसको सामने रख कर हम नीति-निर्धारण नहीं करेंगे तो कुदरती तौर पर वह नीति काम-याव नहीं हो सकती। जैसा कि कुछ विरोधी दोस्तों ने कहा है, उनकी बातों में कोई तथ्य न हो, सच्चाई न हो, लेकिन फिर भी बे कह सकते हैं हमको बरा भला कह सकते हैं। अहां तक गन्ने के कारखानेदारों का संबंध है, उपसभापति महोदय, में और कृषि मंत्री साहब दोनों ही एक जिले और एक प्रदेश के रहने वाले हैं। वहां गन्ने की को-आपरेटिव्ह शगर फैक्टरी लगी हई है और को-आपरेटिव्ह गुगर फॅक्टरी कैसी कामयाब है हम को माल्म है लेकिन में यह कह सकता हं कि जिस को-आपरेटिव्ह फैक्टरी के अंदर इतने हिस्पेदार हों उसका किस हिस्पेदार से आपस में क्या संबंध रह सकता है या आपस की जानकारी ही सकती है? दरअसल में, गन्ने के जो कारखाने हैं वे स्टेट सेक्टर में होने चाहिएं। चाहे वे को-आपरेटिक्ह के हों, चाहे वे प्राइवेट इंडस्ट्री के हों, वे नेश-लाईज होने चाहिएं।

उपसभापति जो, इसो तरह से वितरण का सवाल है। पता नहीं, सरकार भी क्या खिलवाड़ करतो है, हरियाणा का कोटा...

श्री नवल किशोर ः बहुत छोटा स्टेट हे भाई।

श्री रणबीर सिंह : जनवरी के अंदर 5,525 टन था और पंजाब का कोटा 5,800 टन था और अब सितम्बर 1972 के अंदर हरियाणा का लोटा 3,959.9 टन हो गया और पंजाब का 6,113 टन हो गया। अगर चीनी कम थी और घटाना जरूरी था तो सबका घटाना चाहिए था और अगर बढ़ाना [श्री रणबीर सिंह]

चाहिए था तो सबका बढ़ाना चाहिए था। पंजाब का बढ़े और हरियाणा का घटे, क्या यह इसलिए क्योंकि हरियाणा से कृषि मंत्री आते हैं? यह तो उसके अंदर कोई क्याय-संगत बात नहीं है।

उपलभाषति महोदय, मैं आपको बताना चाहता हं कि जिस चिठ्ठो के तहत, जिस सरकारी हुक्म के तहत हरियाणा की चीनी घटो, कोटा घटा और पंताव का बढ़ा उसी के तहत य० पो० और बिहार का भी घटा होगा क्योंकि उस चिठ्ठों के अंदर लिख दिया कि 1967-68 में चोनी की कितनी खपत थी। उसको देखा जाए या 1968-69 में कितनी चोनो को खपत थी। उसको देखा जाएं, आवादी को देखा जाए। आज की खपत देखी नहीं जाती, पांच साल पहले की देखी जाती है। पांच साल पहले उप-सभापति महोदय, 15 रु० विवटल के भाव से चीनी की मिलों को गन्ना लेना पडा था। गन्ना इतना था जिससे खंडसारी भी पैदा हई और गुड़ भो पैदा हुआ । जब तीनों चीजें मिलती हों, तो गरोब खांड की तरफ जाता है, गुड़ की तरफ जाता है।

पिछले साल गन्ने की कमी की वजह से फैक्टरियों की मांग हो पूरी नहीं हुई थी। अगर 1967-68 और 1968-69 को खांडसारी को पैदावार का मुकाबला इस साल से किया जाय तो इससे पता लगेगा कि मंत्रालय ने जो नीती अपनाई है उसके पीछे कोई समझ है और उसके पोछे कोई तर्क हैं या नहीं? आप को यह भी पता लगेगा कि जिन इलाकों में खांडसारी नहीं बनती है, गुड़ नहीं बनता है और चोनी की खपत ज्यादा होती है उन्हीं के कुछ भाईयों ने मिलकर ऐसी नीती निर्घारित कर दी है। अगर आप खपत को ही देखना चाहते हैं, तो 1971 की खपत को क्यों नहीं देखते, पिछले चार-पांच सालों की खपत को क्यों देखते हैं।

मेरा कहना है कि जब उपभोक्ता चीनी के दाम ज्यादा देखता हैतो आप गन्ने की कोमत ज्यादा क्यों नहीं रखते? जब किसान सात रुपया सैतोस पैसे या आठ रुपये से भी ज्यादा गन्ने के दाम मांग रहा है तो आप कहते हैं कि इससे महंगाई बढ़ जायेगी। लेकिन मैं पूछता हं कि गन्ने की कम की मत रखने से मंहगाई कैसे घटेगो जब कि बाजार के अन्दर व्यापारी और कारखानेदार ज्यादा चोनों के दाम लेकर जनता की लूट रह है। इस तरह से महंगाई कैसे घटेगी, यह बात समझ में नहीं आती है। यह जो आपकी नोतो है, वह कागजी नोती है और इसको आपको छोडना चाहिये और आज हमारे देश के अन्दर लोगों की क्या हालत है, उसे देखना चाहिए। जहां तक उपभोक्ताओं का ताल्लक हैं, सन 1947 में दन लाख टन चोनी को खपत थी जब कि आज 40 लाख टन से भी ज्यादा हो गई है। आज खांड और चोनो को खपत ज्यादा बढ़ रहो है और वह चौगुनी ही गई है।

जहां तक गन्ने को परदावार का सम्बन्ध है, उसकी कोमत का सम्बन्ध है, मझे याद है कि किसी जमाने में गन्ना ढाई रुपया मन खरीदा जाता था और इस समय को बोते काफी मदत हो गई है और आज पहले के मकावले में कितनी ही चीजों के दाम बढ गये हैं। जो ट्रैक्टर पहले 6 हजार रुपये को मिलता था, आज बह 30 हजार को भी नहीं मिलता है। तेल के भाव जो पहले थे उसके मुकाबले में आज चौगुने हो गये है। इसी तरह से स्पेयर पार्टस, इक्विप-मेंट और खाद, जिस दाम पर पहले थे, उसके मुकाबले में आज दाम बहुत ज्यादा है. और खाद को कीमत तो पांच गुनी ज्यादा हो गई है। तो मैं यह निवेदन करना चाहता हं कि यह कहना कि गन्ने की कीमत कम रखने से मंहगाई नहीं बढ़ेगी, यह एक गलत तर्क है और अगर आप गन्ने को कीमत ज्यादा रखेंगे तो इससे महंगाई घटेगो।

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सरकार ने कहा कि बह सेन्ट्रन एक्साइज सेस लगाना चाहतां है। तो मेरा कहना है कि आज सरकार को एक्साइज इय्टी से कितना फायदा है और वह इसकों क्यों नहीं घटातो है ताकि चोनो उपभोक्ताओं को कम दाम पर चीनी मिल सके और काश्तकारों को भी गन्ने की कीमत ज्यादा मिल सके। मेरा आपने यह कहना है कि आप जो कागज में चीनो के सम्बन्ध में नीती बनाते हैं, वह सहाे नोताे नहीं बनताे है। इसलिए मैं आप से निवेदन करना चाहत • हं कि पिछले 25 सालों में तोन, चार बा ऐसा समय आया जब कि कारखानेदारों ने यह कहा कि चोनो हमारे पास बहुत ज्याद हो गई है, हमारी चोनी बाजार में निकलो नहीं है, कोई उठाता नहीं है, इसलिए इसे बाहर भेअने को इजाजत देदी जाय और इसके बाद चीनी दो महोने वाद बाजार से गायव हो गई। उस समय कारखानेदारों ने कहा था कि चंकि हमारो चोनो नहीं बिक रहो है, इसलिए हम गन्ने वालों को और काश्तकारों को पैसानहीं दे सकते है। आज जो काःत कार है वह वहीं का वहीं है और चोनो के कारखानेदार मालोमाल हो गये है। और उपभोक्ताओं को भो चीनो मंहगो दाम पर मिलती है, इसलिए में मंत्री जी से कहंगा कि यह जो आपके मंत्रालय का कागजी तर्क है या चाहे किसी दूसरे मंत्रालय का तर्क है, वह ठोक नहीं है और आपको सही तर्क को सामने रखकर नोतो निर्धारित करनी चाहिये और तब हो इस चीज में कामयाबी हो सकती है।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): मैं पहले कुलकर्णी जो को दो वातों को ताईन करूंगा। उनका यह कहना विलकुल सही है कि महाराष्ट्र में गन्ना किसानों को सबसे अधिक दाम मिलता है और उनका यह कहना भी ठोक है कि हर जगह इशू प्राइस एक नहीं होनो चाहिए। इशू प्राइस एक हौने से अच्छो मिल्स के लिए ठोक से चल पाना

म्किल होगा। लेकिन उन्होंने एक ही लहजे में सरकार को धन्यवाद दे डाला कि सरकार ने बडी कोशिश के बाद चोनी के दाम को---रिकवरो से लिंक किया है। चीनी के दाम को रिकवरी से लिंक करना ठीक होता उस हालत में जबकि सभी चोनी मिलें कोआपरेटिव्ह सेक्टर में होतीं या सरकार के अधिकार में होतों। आज जबकि देश की अधिकांश चोनी मिलें व्यक्तिगत हाणी। में हैं, बनवानों के हाथों में हैं उस समय यह लिक करना किसानों के हित में ठीक नहीं होगा क्योंकि----कुल म्णी साहब सुन लें, वह इस बात को ज्यादा जानते होंगे--व्यक्तिगत मालिक रिकवरी का परसेंटेज जानवझकर मेनोपूर्वट करके लो दिखाते हैं और मैं जिम्मे-दारी के साथ कहता हुं कि जिन मिलों में रिकवरो—–अगर सहो आंकडे रखे जायं 10 परसेंट हो सजती है वहां 8.5 परसेंट या 8 परसेंट दिखाई जातो है। रिकवरी तोन चोजों पर युनहसिर करतो है, एक तो गन्ने को क्वालिटों पर, दूसरे मशीन को कैपेसिटी पर और उसकी क्वालिटी पर कि कितना ज्यादा वह निकाल सकतो है और तीसरे मेनेजमेंट का आनेस्टी पर । तोसरे फैक्टर, मैंनेजमेंट को आनेस्टी, बहुत इम्पोटेन्ट है। पहले कूछ सालों तक आप मिलों में एक्साइज इंस्पेक्टर रखते थे जो जांच करते थे कि रोजाना कितनो चोनी का उत्पादन होता है। अब आपने यह कह दिया है कि एक इंस्पेक्टर के चार्ज में कई मिलें होंगी। नतोजा यह है कि चोनो मिल मालिक यह करते हैं कि दिन भर में 500 बोरी चीनी निकली तो 100 बोरी हटा कर 400 बोरी उत्पादन दिखाते हैं और उन 400 बोरी पर रिकवरी जोड़ी जाती है। इस तरह जहां रिकवरी 10 परसेंट आ सकतो है वहां रिकवरी आती है 8 परसेंट, 8.3 परसेंट, 8.4 परसेंट यह जो मिलमालिक रिकवरो लो दिखाते हैं, उत्पादन कम दिखाते हैं उसे उनको दो लाभ होतें हैं। एक तो जो शुगर का स्टाक बाहर निकाल लेते हैं उसके ऊपर उनको एक्साइज

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[श्रो नागेक्वर प्रसाद शाही]

इयुटी नहीं देनी पड़ती है, एक्साइज इयुटी को चोरी करते हैं। दूसरे लो रिकवरी दिखा कर गन्ना किसान को कम दाम देते हैं। इसलिए मैं यह कह रहा हूं कि आज जब कि अधिकांश मिल घनवानों के हाथ में है और वे जानबुझकर, चोरो करके लो रिकवरी दिखाते हैं उस हालत में रिकवरी से गन्ने के दाम को जोड़ देना यह किसानों के साथ इन्साफ नहीं होगा। इसमें जो मिल्स ईमान-दारो से रिकवरो दिखाएंगी उनको तो ज्यादा धन देतां पडेगा और जो मिले चोरो करेंगी रिकवरो कम दिखाएंगी, मैनीपुलेट करे पर-सेंटेंज को लो दिखाएंगी उनको फायदा होगा। इसलिए मैं कहता हं कि आज की हालत में बिलकूल जायज नहीं है। और जो फार्मूला लिंकिंग का रख। गया है उस पर भी मुझे कुछ कहना है। आपने रखा है 85 के ऊपर 8 रुपया और उस के बाद। परसट पर 94 पैसा और बढायेंगे। इस तौर पर अगर रिकवरो दस परसेंट और साढे दस परसेंट हो तो गन्ना किसान को मैक्सिमम, ज्यादा से ज्यादा 10 रुपया मिलेगा। इस साल जब कि गन्ना किसान बारगेन कर सकता था और जब दाम 7.37 रखा गया था, उस ने मिल मालिक से दस रुपया तक दाम लिया। तो अब जब आप उसको बढ़ा कर 8 रुपया रख रहेह तो उसको इस में क्या मिलने वाला है और इस से प्रोत्साहन मिलेगा मिल मालिकों को कि साहब, सरकार में हो दाम 8 रुपया कर दिया और जो फार्मूला सरकार ने बना दिया उस हिंसाब से हम पे कर रहे है। तो ऐसा कर के आप गन्ना किसान को बारगेनिंग पावर को भी कमजोर कर रहे हैं।

अन्त में श्रीमन्, मैं चाहूंगा कि दाम की बात से सुरु करूं। दिल्ली को खबर अखबारों में है कि अहां प्रशासन ने अस्पतालों तक को चोनो देने में अपनी असमंथता ब्युक्त को है। जब यह हालत दिल्ली को है तो

आप इस से ही अंदाजा लगा सकते है कि गांव में किस को चोनी मयस्कर होगी। शादी ब्याह में किस को चोनो मिल सिकेगी। म सरकार से कहना चाहता हूं कि आप सोच कि इस के पोछे कारण क्या है कि आज चीनी चार और साढे चार रुपये में बिक रही है। शासन केवल एक चोज कर दे और वह यह जो आपने चुनाव फंड लिया है उस का हिसाब छपवा कर बांट दे।

श्री ए० जी० कुलकर्णीः आप काभी आ रहा है।

श्री नागेश्वर प्रसाद शाही : आप का भी समय पर आ जायेगा और हमारा भी आ जायेगा।

श्री ए० जी० कुलकर्णी : राजनारायण जी को भी क्या मिला है वह आयेगा।

श्री नगरेवर प्रसाद शाही : राजनारायण जी का और आप का जो है वह सब आ जायेगा मगर इसको आप छपाते क्यों नहीं है। चीनी आज क्यों साढ़े चार रुपये विक रही है उस के आने से उस का कारण साफ हो आयंगा अगर यह कांग्रेस दल अपने चुनाव फंड का हिसाब छ।प दे और बता दे सारे देश को । में श्रीमन्, कहना चाहता हं कि आज चीनी के दाम के पीछे केवल सस्त कांग्रेस को राजनीति है और कुछ नहीं है, 1970 के दिसम्बर में बंबई की जो आप की कांग्रेस थी कांग्रेस के दो टुकड़े होने के बाद उस में आप ने ऐलान किया था कि हमी की असली कांग्रेस है और उस में आप ने चार ऐलान किये थे कि आप साल भर में क्या क्या करेंगे। उस में जो सब में प्रमुख ऐलान था वह या कि हम चोनी मिलों का राष्ट्रीय-करण करेंगे। दिसम्बर 1970 में आप ने ऐलान किया थ। बंबई के संमेलन में 6 महीने के अंदर चीनी मिलों का राष्ट्रीय-करण करेंगे और जाज अगस्त 1972 है। किसी ने उन को रोका चोनी मिलों का राष्ट्रीयकरण

श्री नागेश्वर प्रसाद शाही : एक प्राइवे पार्टी को बात मैं कहता हुं, उस को दो करोड़ रुपया एडवांस लेना पडा गन्ना किसानों को दाम देने के लिए । उन के गोदाों में जगह नहीं थो और उन को दो, तोन, चार, गोदाम बनाने पडे चोनो रखने के लिए। उस समय आपने क्यों नहीं बफर स्टाक बनाये। कहां वह चोनी चली गई। उस समय चारों ओर शोर मच रहा था कि चीनी कहां रखी जाय, कहां भेजी जाय । तो आज आप एक खयाली पुलाव पका रहे हैं कि बफर स्टाक बनावायेंगे । आप तब तक बफर स्टाक नहीं बना सकते जब तक कि ईमानदारी से बात करना न सोखे। आप तो सारे देश, सारो जनता को घोखा देकर के बोट लेकर के उनका शोषण करा रहे हैं।

(Time bell rings)

श्रोमन, मैं खत्म कर रहा हूं। अब मैं यह कहना चाहता हं कि आपके गस्ते में क्या दिक्कत है टोटल कंट्रोल करने में। आप क्यों 60 परसेंट से 70 परसेंट करते है। पहले आपकी 70 परसेंट लेबो थी, फिर 70 परसेंट से 60 परसेंट पर आये थे और जब फिर 60 से 70 परसेंट पर गये है। यह क्या कुद फांद मचा रखी है शिन्दे साहब कि एक बार 70 से 60 परसेंट करते है और फिर दुबारा 60 से 70 परसेंट करते हैं। क्यों नहीं टोटल कंट्रोल करते है अब कि आप समाज्याद को बात करते है। कौन आपसे कह रहा है कि टोटल कंट्रोल करने में रुगावट है। सिवाय इसके आरे क्या है कि मिल मालिकों को छटदे कर उनसे 5 करोड़ या 7 करोड़ लेते है और फिर उनको 70 करोड़ रूपया लूटने को छूट देते है।

आखिर में मैं एक बात कह दूं कि को-आपरेटिव्ह जुगर फैक्ट्ररों में कोई दोष नहीं है। बड़ो जिलायत सुनी जातो है कि को-आपरेटिव्ह में बड़ा दोष है। कोआपरेटिव्ह में दोष अगर होता तो स्वीडन, इजरायल

करने से। उत्तर प्रदेश की सरकार तब से बराबर कह रही है कि हम चाहते है कि चोनो मिलों का राष्ट्रीयकरण हो जाय, दिल्लो को सरकार भी यही कहतो है, और दोनों जगह एक ही पार्टी की सरकार है और यह जादू चल रहा है। उन का कहना है कि राष्ट्रोयकरण करेंगे और मिल मालिकों को मिला देंगे, लेकिन वोट लेने के बाद सब भूल जाते है और चुनाव फंडमें रुपयाले कर उन को छूट दे दी जाती है कि लूट लो जनता को । मैं श्रीमन्, यह कहना चहिता हं अगर सचमुच गन्ना किसानों का कल्याण करना है और उपभोक्ता वर्ग का कल्थाण करना है तो चोनो मिलों का राष्ट्रीयकरण होना चाहिए। उन के राष्ट्रीयकरण के पोछे जो यह भय छिपा हुआ है कि कास्ट आयरन का दाम बहुत देना पड़ेगा यह में ानना चाहता हूं कि क्यों देना पड़ेगा। आपके इंजोनियर्स, आप के अधिकारी अगर सहो इवैलुयेशन करेंगे मिलों का, उन के इंजनों का, उन को सारों चीजों का तो कोई वजह नहीं कि हम को ज्यादा दाम देना पड़े। लेकिन अब तक राष्ट्रीयकरण नहीं हो आयेगा तब तक दूसरा कोई रास्ता नहीं है। यह हमेशा घोखा देते रहेंगे। यह उन से चंदा लेते रहेंगे और जनता को लूटने की उन को छट देते रहेंगे।

अब एक चोज और कह कर मैं समाप्त करुंगा। बफर स्टाक को बात कहो गयो है। सरकार ने कहा कि हम बफर स्टाक बिल्ड करेंगे ताकि कोई परिस्थिति पैदा हो जाय हम उसको मीट कर सके। 1969-70 का सोजन दो साल पहले बोता था। उस समय 1969-70 में चोनी मिलों के पास इतना उत्पादन चोनी का हुआ था कि उन के गोदामों में चोनी रखने के लिए जगह नहीं रह गयी थी।

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संसदीय कार्यविभाग में राज्य मंत्री (श्री ओम् मेहता) ः वरु चुहे ला गये।

[श्री नागेश्वर प्रसाद शाही]

नार्वे और सारे देशों में, यहां तक कि अमेरिका में कोआपरेटिव्ज एफिझियेंटेलो काम नहीं कर रही होतों। आपके देश में क्यों ऐसा है। इसलिये कि यहां का कोआपरेटिव मिनिस्टर, यहां के राजनोतिज्ञ, कोआपरेटिव के पैसे को बईमानी करके निकाल करके राजनीति में खर्च करती है।

(Time bell rings)

श्रोमन्, इस सम्बन्ध में एक आखीरो उदाहरण मैं दे दूं। वहो कह कर मैं खत्म कर रहा हूं। आज से सात आठ महोने पहले प्रधान मंत्री श्रोमतों इन्दिरा गांधी लखनऊ गई थीं, उनके स्वागत में वहां बड़ें बड़े फाटक बनाये गये थे और कोआपरेटिव संस्थाओं को भो आदेश दिया गया कि चार फाटक तुम्हें बनाना है। पचास हजार रुपय का चार फाटक बनवा दिया गया और टेलोफोन कर के रुपया मांग लिया गया कोआपरेटिव संस्थाओं से। मैं चैलैंग के साथ कहता हूं। चलना हैतो चल कर देख लें।

श्वी ओम् मेहताः क्या अभी वह फाटक मौजुद है।

श्री नागेश्वर प्रसाद शाही : मैं कोआपरे. टिव संस्थाओं को लिखो गई चिठ्ठी आपको दिखाऊंगा ।

तो इस तरह से जो नोति है वह कोआपरे-टिव संस्थाओं का कोषण करतो है और कोआपरेटिव संस्थाओं को बदनाम करतो है।

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, three main questions have been raised by the honourable Members in this debate. The first question is with regard to the minimum price fixed for the sugarcane for the season 1972-73, the second question is about the percentage of levy sugar and the third question is about the sugarcane price arrears, etc. These are the three main questions which have been raised. SHRI S,, G. SARDESAI : The price of levy sugar also.

PROF. SHER SINGH: I share the concern of the honourable Members about the rise in the price of sugar. But, Sir, the main reason for this rise in the price of sugar, as has been mentioned by many honourable Members, is that the production of sugar has come down. This year the total production is about 31 fakh tonnes and the consumption will be about 38 lakh tonnes, may be a little more than 38 lakh tonnes and we are to export 1 lakh tonnes, the committed quantity which we have to supply to the USA and the UK. Therefore, now there is a shortfall of about 8 or 8.5 lakh tonnes....

SHRI N. G. GORAY : What about the carry-over?

PROF. SHER SINGH: And, Sir, the carryover was 14 lakhs tonnes. Therefore, on the 30th September, 1972, we will be left with about 5i lakh tonnes. Now it is because of the shortage of this sugar with us that we had to reduce the quota of sugar from 3.25 to 3. Now this is one of the reasons of rising prices. But there are other reasons also, as mentioned in my earlier statement.

SHRI S. G. SARDESAI: That is no reason; this is justification of black-market. The cost of production did not increase.

PROF. SHER SINGH; We have to face facts. These facts of life we have to face. There are other reasons also. One is that some hoarders have tried to create stocks and withhold them. This is also one of the causes. There are other causes also. The third cause, as has been mentioned by hon. Members, is that the distribution system has not been perfect and, therefore, the sugar which should go to domestic consumers in rural areas and in some parts of urban areas also does not reach them. That is because of the defect in the distribution system and that creates all this uneasiness in the mind of people.

Now with regard to two or three things, we took some steps. We took steps to catch the hoarders at various places in various States and also suggested for giving them examplary punishment. We have written to the States to do it. We have also asked the States to fix a quantity above which they have to take licences. If they have any other stock we have also written to the States to reduce the quantity so that we can catch people who have more stocks than the maximum quantity is fixed. In some States they have done it. In some States it is 5 quintals; for a quantity above 5 quintals they have to take a licence. In some States it is 10 quintals. Now we have drawn the attention of the States to reduce that quantity to the minimum and then ask those who want to have some more stocks to take a licence. We have also written to the State Governments to streamline the distribution system so that the consumers receive their quota.

Now, let me come to two or three main points. About the cane areas, let me inform the hon. Member who just now raised this question that this year as on 31st July 1972 the cane areas are 1.4% and that might have gone down still further. In Uttar Pradesh where this disease was rampant more, there in June it was .7%, and I think it must have come down further

SHRI N. G. GORAY: You gave this answer in the morning.

PROF. SHER SINGH: But the over all figure of 1.4% includes the arrears of sugarcane which are to be paid by Maharashtra mill also, which could not be considered arrears as such.....

13—14R.S. S/72 SHRI S. G. SARDESAI : 1.4% of what?

PROF. SHER SINGH: Of the total sugarcane sold to the mills.

SHRI S. G. SARDESAI: What is the amount?

PROF. SHER SINGH: The amount is about 4 crores—nearabout 4 crores for the whole country.

Now let me take one more small point raised by Shri Ranbir Singh before coming to the main points. According to him, he feels that the quota of Haryana has gone down while the quota of Punjab has gone up. This is not true. Up to July we have been releasing 3.25 lakh tonnes of sugar and 60% of that was levy sugar. Now to Punjab we were giving 6500 tonnes; that was reduced to 6100 tonnes. For Haryana it was 4200 tonnes; it was reduced to 3.9. So the cut is proportionate everywhere. It is not that we have increased the quantity of sugar in one State and reduced the quantity in another State. In fact, there was one mistake which was committed in January. When the informal levy was introduced at that time our officers took into account only 1969-70 figures, the offtake in 1969-70, and that created large amounts of imbalances. For example, in Uttar Pradesh with a population of about 9 crores the quota on the basis of offtake in 1969-70 was nearly 21,000 tonnes and in Maharashtra with a population of 4 crores it was 34,000 tonnes. Therefore, we had to revise that policy and from February onwards now we have evolved a formula. When there was partial control in 1967-68 and 1968 69 we took the figures of actual consumption of the States during those two years and then also we take into account the population. On the basis of these two factors, we calculated and we took the average, and on that basis we ar.i now distributing sugar throughout tht country. So there is no injustice to anj State and it is not that we have increas ed the quota for one State and decrease! the quota for another State. It has U be understood.

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[Prof. Sher Singh.]

Let me come to the main question. About the minimum price of Rs. 8, my colleague Shri Kulkarni said that for the first time we have accepted this formula. Now I also admit that this price of Rs. 8 is not the actual price which will be paid and for which we can get the amount of sugarcane that we want. In fact, we have come to a stage where, unless we produce more sugar, next year in 1972-73 conditions may go worse. Now, our immediate aim is to augment the production of sugar in the year 1972-73. It is from this premise that we have to proceed further. We have to read these two paragraphs together. The only mistake in the approach of Mr. Goray was that he considered these paragraphs of my statement-the first and the second paragraph—separately. We have to take them together. It is only then that we can have the whole picture. Now this minimum price of Rs. 8 per quintal is the notional price. Now suppose take up 100 per cent of sugar, in that case whatever price we fix will be the minimum price and also the maximum price because then there is no scope for a mil-lowner to offer a higher price in competition to the price which the khandsari manufacturers and gur manufacturers could offer. Suppose we fix it at Rs. 10, because the whole sugar is controlled, and we will calculate the price at the rate of Rs. 10, they will not pay Rs. 11. They are not philanthropists. They will not pay more than that. Even if it is more than Rs. 10supposing it is Rs. 11—the manufacturers of khandsari and gur might offer Rs. 12 or Rs. 13. There will be no end to that. Therefore, because we want to give an incentive price to sugarfcane growers and we want to attract more and more sugarcane for producing sugar. We consume about 30% of sugarcane for sugar, about 60% for gur, about 4% for khandsari and 4-5% for other uses. Now if we want to attract more than 30% of sugarcane for producing sugar, we have to give an

incentive price and we have to give a price competitive to the price which the khandsari and gur manufacturers can give. Therefore, it is for that reason that we have kept this 30% in the free sale market. Unless we do that

SHRI N. G. GORAY: That means they can fleece us first and then

PROF. SHER SINGH: The experience of the past is, as the hon. Member himself informed the House, that the production of sugar began to rise from 1967-68. It went up in 1968-69 and in 1969-70 also, because of this partial control the mill owners could pay Rs. 15 and even Rs. 17 in Uttar Pradesh in 1968-69 and it was because attractive prices were paid to the sugarcane growers that more area came under sugarcane and the production of sugar increased. Now our aim in 1972-73 is to increase the production of sugar. Once we start the process of 1967-68 and 1968-69 and we start increasing the production of sugar we can catch up next vear and we will be in a position to have buffer stocks. It is then that we will be able to control the prices and keep them at a particular level where we want to keep them. Now this is our aim and this I have stated in the third paragraph, that our aim is to produce more sugar, to increase the quantity and to improve the quality of sugarcane and then create buffer stocks. It is then that we will be able to control the prices and we can have some control over the industry also.

SHRI S. G. SARDESAI What about the levy prices?

PROF. SHER SINGH: We have worked out levy prices for fifteen zones. For each zone we have taken into consideration several factors. One is the minimum statutory price of 7.37. That is the basis on which, we are calculating. We have also taken into consideration the other escalations and on the basis of the formula evolved by the Tariff Commission we have worked out the levy prices which range between about Rs. 123 in Andhra Pradesh and Rs. 180 in Madhya Pradesh. That differs from place to place; that depends upon the longevity of the season and....

SHR1 S. G. SARDESAI: This price is per quintal of sugar ?

PROF. SHER SINGH: Yes, for sugar. Now we have taken a decision to pool it so that the consumers all over the country could get this levy sugar at the same price.

SHRI S. G. SARDESAI: What is the price?

PROF. SHER SINGH: That is worked out on the basis of the levy price prevailing in the various zones. We will pool those prices and then we will work out a pooled price and that will be the price which will be paid by consumers all over the country.

SHRI N. G. GORAY: Probably it will be somewhere between Rs. 123 and Rs. 180?.

PROF. SHER SINGH: Yes, it may be about Rs. 150 or something like that. Our policy is it should be same price for all the consumers throughout the country. Now because of the difference in the levy prices in the various zones when sugar is lifted from a particular zone for a particular area, the people there have to pay a different price. In Maharashtra and in Andhra Pradesh they have to pay less because the levy price there is less there. They could get sugar for Rs. 1.80 or Rs. 1.75 while at other places it may be Rs. 2 or Rs. 2.10. We want to bring the price to the same level throughout the country so that the consumer can pay the same price.

Here one thing should be seen. Mr. Goray said that this 70-30 per cent scheme is not going to help the *garibi* hatao thing; it will not help the poor people. I want to say here that this 70

per cent of levy sugar which we will be selling at a pooled price will be practically subsidised because the mill owners will actually be paying more than the minimum statutory price while the levy price is calculated on the basis of the minimum statutory price. Therefore this price will be less than the actual cost price of the mills and so this will be subsidised sugar. We want to give this subsidised sugar to domestic consumers at a pooled price throughout the country and the balance of the 30% will be left with them for free distribution.

SHRI S. G. SARDESAI: At Rs. 4 per kilo.

PROF. SHER SINGH: Now we are trying to streamline the distribution svstem. We have written to the State Governments that not only sugar but also other foodgrains and other essential commodities should be distributed through fair price shops throughout the country, in the remotest villages also. Once that is done and we are able to send 70% levy sugar at a subsidised price to the domestic consumers, that will help the poor. Now this is not in contradiction of our policy of 'garibi hatao'; we are helping the poor. The 30% which will be sold in the free market, that will mostly be purchased by those who consume more sugar and naturally are the affluent people in society who can afford to pay more. Therefore, this 30% will mostly hit those people who have the capacity to pay more, not those people who do not have the capacity to pay more, because they will get their quota out of the 70% levy sugar which will be subsidised.

So, Sir, I do not think I have anything more to say in reply to the main points.

SHRI N. G. GORAY: I think you should point out that the by-products should be used in a better manner.

PROF. SHER SINGH: For the byproduct of molasses this Ministry, as I said, has no control over it. It is the

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[Prof. Sher Singh]

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Ministry of Industrial Production because they give the by-products to several ofher Industries and several other industries utilise the byproducts.

SHRI S. G. SARDESAI: What about nationalisation?

PROF. SHER SINGH: We have now moved that the price of molasses should be increased; we have taken up this matter.. Then we will earn more and we can give more to the sugarcane-growers. We want to do that. As for nationalisation we have said more than once in this House that the Sugar Enquiry Commission is going into the whole question. They have submitted interim report.

अर्थी नवल किशोर : मैंने पूछा था कि कोई रिपोर्ट आयो है?

श्री रगबीर सिंह : एक आयो है, इंटेरिम रिपोर्ट आयो है

We have received an interim report.

Mr. Nawal Kishore made the remark that we make promises but never fulfil them. I made two promises, one that the interim report of the Sugar Enquiry Commission will be received during this month itself and two, that the sugarcane policy will be announced during this Session. Both these things have been done. I have kept my promise. We have received their interim report, and we have asked the Sugar Enquiry Commission to give their final report also shortly; we want them to expedite.

MESSAGES FROM THE LOK SABHA

I. THE ^RESIDENTIAL- AND VLCE-PRESI-DENTIAL. ELECTIONS (AMENDMENT) BILL. 1972

II. THE INDIAN COPPER . CORPORATION (ACQUISITION OF UNDERTAKINGS) BILL, 1972

III. THE INSECTICIDES (AMENDMENT; BILL, 1972

IV. THE RICE-MILLING INDUSTRY (RE-GULATION) AMENDMENT BILL, 1972

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary of the Lok Sabha: — I "I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Wednesday, the 30th August, 1972, adopted the annexed motion in regard to the Presidential and Vice-Presidential Elections (Amendment) Bill, 1972.

I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

MOTION "That the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:-

(1) Shri P. Gangadeb
(2) " P. K. Ghosh
(3) Sardar Mohinder Singh Gill
(4) Shri S. B. Giri
(5) "H. R. Gokhale
(6) " lagannathrao loshi
(7) " J. G. Kadam
(8) " S. A. Kader
(9) " Robin Kakoti
(10) "A. Kevichusa Mai
vboM oolig (11) 🗇
(12) " Samar Mukherjee
(13) " Pratap Singh Negl
(14) " Tarkeshwar Pandey
(15) " Rasiklal Parikh
(16) " Jharkhande Rai
(17) " Rajdeo Singh
(18) " J. Rameshwar Rao
(19) " M. S. Sanjeevi Rao
(20) " S. C. Samanta
(21) C. K. Jaffer Sharief